

MR. CHAIRMAN: The question is: "That the respective Supplementary Sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1982 in respect of the following demands entered in the second column thereof—

Demand Nos. 2, 4, 6, 7, 8, 11, 12, 13, 16, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 29, 30, 32, 34, 35, 37, 38, 39, 40, 41, 42, 44, 45, 46, 47, 48, 49, 50, 52, 53, 54, 55, 58, 61, 63, 65, 67, 69, 70, 71, 75, 76, 77, 78, 79, 81, 82, 83, 88, 89, 90, 91, 93, 95, 102, 103, 105, 106 and 107."

The motion was adopted.

15.39 hrs.

APPROPRIATION BILL* 1982

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 1981-82.

MR. CHAIRMAN: The question is: "That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 1981-82."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 1981-82, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 1981-82, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we will take up Clause by clause consideration of the Bill. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill.

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

*Published in Gazette of India Extra ordinary Part II, section 2, dated 16-3-81.

*Introduced/moved with the recommendation of the President.